किसी सम्बन्धी ने शत्रुतावश भोजन में जहर मिला दिया था। उनके पेट से निकाला गया पदार्थं तथा पकड़े गये शेष भोजन को रासायनिक परीक्षण के लिये भेज दिया गया है और इस विषय में पुलिस छान-बीन कर रही है।

(ख) पुलिस ने भारतीय दंड संहिता की धारा 302/328 के अधीन मामला दर्ज कर लिया है और बताया गया है कि इस सम्बन्ध में उसने 3 व्यक्तियों को गिरफतार भी कर लिया है।

t[THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY) : (a) and (b) On the night of the 1st August, 1968, one Ekramul Haque of village Saturkhana, about two miles from Monghyr Hospital, gave a party in celebration of circumcision ceremony of his son. 110 people mostly children took food consisting of pulao, beef and vegetables and soon thereafter started becoming unconscious. 47 persons, including 41 children, had died by the time they were brought to the Hospital. All the other affected persons, including 58 children, who were admitted to the hospital showed symptoms of food poisoning. It is suspected that poison was added to the food by a hostile relation of the person who gave the party. The vicera and seized cooked materials have been sent for chemical examination and the matter is under police investigation.

Police have registered a case under Section 302/328 I. P. C. and are reported to have already arrested three persons in this connection.]

# **DEMANDS FOR PETROLEUM PRODUCTS**

1379. SHRI C. ACHUTHA MENON : Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether any estimate has been made of the likely demand for petroleum products by 1975;

(b) if so, the details of the estimates made for different petroleum products;

tc) the steps Government propose to take to meet this demand; and

t[ ] English translation.

(d) the extent to which the private oil companies will be allowed to expand their refining capacity to meet this demand?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI K. RAGHU-RAMAIAH): (a) An estimate of likely demand for petroleum products by 1975 has been made which will be reviewed from time to time.

(b) The demand for petroleum products in 1975 is likely to be as under:

('000 tonnes)

Light Distillate					7,903
Kerosines	140	×			4,444
Diesels .	181		5.663		8,404
Heavy Ends	10		(*)		6,485
Bitumen					945
Lubricants				~	896
Others .					2,929
		<b>FOTAL</b>			32,006

(c) The demand for petroleum pro ducts during 1975 is proposed to be met by increasing the refining capacity by expanding the existing refineries or by building new ones, as may be found most appropriate.

(d) This will be examined as the demand in the country, generally, and in the respective zones, in particular, grows.

## INDUSTRIAL ESTATES FOR SCHEDULED CASTES IN UTTAR PRADESH

1380. SHRI GANESHI LAL CHAU-DHARY : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) the number of industrial estates allotted to persons belonging to Scheduled Castes in Uttar Pradesh;

(b) the number of industries started there; and

(c) the amount of aid or assistance as grant given to such industries?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF 4723 Written Answers

PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : 'a) to (c) There is no scheme in the Backward Classes Welfare Sector of Uttar Pradesh to allot industrial estates to the members of Scheduled Castes. However, five industrial estates are being established, one each at Badaun. Ballia, Ghazipur and Rai-Bareli to provide special avenues to Harijans for their economic development. The industrial estate at Badaun is complete. A sum of Rs. 15 lakhs is likely to be spent in the establishment of these industrial estates.

# SCHEDULED CASTE STUDENTS MIGRATING TO OTHER STATES

1381. SHRI GANESHI LAL CHAU DHARY : Will the Minister of SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that Scheduled Castes students migrating to another State are not entitled to get the educational scholarship when that particular caste is not included in the list of that particular State; and

(b) if so, whether Government propose to bring forward some legislation in the matter?

THE DEPUTY MINISTER IN THE DEPARTMENT OF SOCIAL WELFARE AND IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI J. B. MUTHYAL RAO) : (a) and (b). In accordance with the Constitution of India, lists of Scheduled Castes are prescribed State-wise and not on an all-India basis. However, there is no restriction on eligible candidates drawing scholarships from their parent State even though they may pursue their studies in another State or Union Territory.

## MERCURY RUBBER MILLS LTD., DELHI

1382. SARDAR NARINDAR SINGH BRAR : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact, that the Mercury Rubber Mills Ltd.. Delhi has

been evading income-tax and sales-tax for a number of years;

(b) if so, the amount of arrears cf income-tax and sales-tax pending against this concern at present; and

(c) the steps taken by Government to recover the same?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI) : (a) No avasion of income-tax or sales-tax by the firm M/s Mercury Rubber Mills has come to notice so far. This firm has, however, not yet paid income-tax levied in respect of the assessment years 1963-64 and 1966-67.

(b) No arrears of sales-tax are due from the firm. A sum of Rs. 6,590.66 is outstanding towards income-tax for the assessment years 1963-64 and 1966-67.

(c) Recovery proceedings are in pro gress.

#### **INCOMES; OF FILM PRODUCERS**

1383. SHRIMATI SARLA BHADAURIA : Will the Minister of FINANCE be pleased to state :

(a) the annual incomes declared by and the actual incomes taxed by the Income Tax Department during the years 1964 to 1967 in the case of, the following film producers : (1) Shri Satyajit Ray (2) Shri R. Chandra (3) Shri J. P. Roongta (4) Shri B. R. Chopra (5) Shri J. Om Prakash (6) Shri Bany Talwar (7) Shri Roshan Lal Malhotra (8) Shri V. Shantaram; and

(b) the names of those among them against whom action was taken by Government for giving false declarations and the nature of action taken against each of them?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) The required information in respect of seven persons mentioned in part (a) of the Question is given in the annexure. [See below]. In respect of one other person